



2026:AHC:2934

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 40802 of 2025

Arjun

.....Applicant(s)

Versus

State Of U.P. And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	: Ankit Kumar, Namit Kumar Sharma
Counsel for Opposite Party(s)	: G.A., Km. Anjana

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Ankit Kumar, learned counsel for the applicant, Shri Arimardan Yadav, learned AGA for the State, Km. Anjana, learned counsel for the opposite party and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Arjun, seeking enlargement on bail in Case Crime No. 312 of 2025, under Sections 140 (4) of the Bharatiya Nyaya Sanhita, 2023 and Section 3/4(2) POCSO Act, Police Station Kotwali Sasni, District Hathras, during the pendency of the trial before the Court below.

Learned counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 6.9.2025. Learned counsel for the applicant submits that no date and time of the occurrence is mentioned in the FIR. Learned counsel for the applicant submits that present case is false one. In the statement under Section 180 BNSS, the victim has recorded the date and time of occurrence as 21.8.2025 at 7:30 PM whereas in the injury form annexed at Page 31, the date and time of medical examination is mentioned as 21.8.2025 at 12:05 PM, which belie the prosecution case. He has no criminal antecedent and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Learned AGA has vehemently opposed the prayer for bail.

Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is ***allowed***.

Let the accused-applicant, **Arjun**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

(Ashutosh Srivastava,J.)

January 7, 2026
Ravi Prakash